

1975-76 and 1976-77 and (b) for not laying the Hindi versions of the Reports. [Placed in Library. See No. LT-2276/78].

MR. SPEAKER: Shri Ramchandran.

SHRI JYOTIRMOY BOSU: In Item 4 also you will see...

MR. SPEAKER: We are on item 5 and your objection is on that.

SHRI JYOTIRMOY BOSU: I was watching you. What sort of treatment, we innocent people get here? My note on item (4) is there. You look at it.

MR. SPEAKER: It is on items Nos. 3 and 5.

SHRI JYOTIRMOY BOSU: There seems to be some typing error.

MR. SPEAKER: Mr. Ramchandran.

ANNUAL REPORT ETC. AND REVIEW OF DAMODAR VALLEY CORPORATION FOR 1976-77 AND A STATEMENT

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation along with the Audit Report on the accounts thereof for the year 1976-77, under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

(2) A copy of the Review (Hindi and English versions) on the working of the Damodar Valley Corporation for the year 1976-77.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) and (2) above. [Placed in Library. See No. LT-2277/78].

SHRI JYOTIRMOY BOSU: Why this delay? 1976-77 report is placed before the House after more than one

year and two months from the date of the closing of the year?

ANNUAL AND HALF YEARLY REPORTS OF COIR BOARD AND COIR INDUSTRY ACT AND A STATEMENT

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi** version) under sub-section (1) of section 19 of the Coir Industry Act, 1953:—

(i) Annual Report for the year 1976-77 on the activities of the Coir Board and the working of the Coir Industry Act, 1953.

(ii) Half-yearly Report for the period from 1st April, 1977 to 30th September, 1977 on the activities of the Coir Board and the working of the Coir Industry Act, 1953.

(2) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above reports along with their English versions. [Placed in Library. See No. LT-2278/78].

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All-India Services Act, 1951:—

(1) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1978 published in Notification No. G.S.R. 507 in Gazette of India dated the 22nd April, 1978.

**English versions of the Reports were laid on the Table on the 30th March, 1978.

(2) The Indian Police Service (Fixation of Cadre Strength) First Amendment Regulations, 1978, published in Notification No. G.S.R. 542 in Gazette of India dated the 29th April, 1978.

(3) The Indian Police Service (Pay) Fourth Amendment Rules, 1978, published in Notification No. G.S.R. 543 in Gazette of India dated the 29th April, 1978.

(4) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1978, published in Notification No. G.S.R. 544 in Gazette of India dated the 29th April, 1978.

(5) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1978 published in Notification No. G.S.R. 545 in Gazette of India dated the 29th April, 1978.

(6) The All India Services (Conduct) Second Amendment Rules, 1978, published in Notification No. G.S.R. 583 in Gazette of India dated the 6th May, 1978. [Placed in Library. See No. LT-2279/78].

**REPORT OF DIRECT TAX LAWS
COMMITTEE**

**THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI ZULFIQUARULLAH):** I beg to lay on the Table a copy of the Interim Report (Hindi and English versions) of the Direct Tax Laws Committee. [Placed in Library. See No. LT-2280/78].

**NOTIFICATION UNDER CENTRAL EXCISES
AND SALT ACT, 1944**

SHRI ZULFIQUARULLAH: On behalf of Shri Satish Agrawal I beg to lay on the Table a copy of the Central Excise (Ninth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No.

G.S.R. 272 (E) in Gazette of India dated the 8th May, 1978, under section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-2280A/78].

12.20 hrs.

**COMMITTEE ON ABSENCE OF
MEMBERS FROM THE SITTINGS
OF THE HOUSE**

MINUTES

SHRI ROOP NATH SINGH YADAVA (Pratapgarh): I beg to lay on the Table Minutes of the sittings of the Committee on Absence of Members from the sittings of the house held on the 14th April and 5th May, 1978.

12.21 hrs.

MESSAGE FROM THE PRESIDENT

MR. SPEAKER: I have to inform the House that I have received the following Message dated the 8th May, 1978 from the President:

"Whereas at its sitting on the 5th December 1977, the Lok Sabha passed the Banking Service Commission (Repeal) Bill 1977, and transmitted the same to the Rajya Sabha.

And whereas the Rajya Sabha at its sitting on the 8th December 1977, rejected the said Bill.

Now, therefore, in exercise of the powers conferred by clause (1) of article 108 of the Constitution I, Neelam Sanjiva Reddy, President of India, hereby notify my intention to summon the Rajya Sabha and Lok Sabha to meet in a joint sitting for the purposes of deliberating and voting on the said Bill."

The date will be fixed.

12.23 hrs.

**MESSAGE FROM RAJYA SABHA
SECRETARY:** Sir I have to report the following message received from